

(1)	(2)	(3)
II. EXPENDITURE FROM CAPITAL		
17	Capital Outlay on Post and Telegraphs	11,94,67,139
44	Medical and Public Health.	6,20,44,562
52	Delhi	7,10,33,475
53	Chandigarh . . .	43,854
76	Roads	66,32,412
96	Nuclear Power Schemes	29,34,262

MR. SPEAKER: If anybody wants to speak, he can. No. So, I put to vote the Demands for Excess Grants (General) for 1975-76.

The question is:

"That the respective excess sums not exceeding the amounts on Revenue Account and Capital Account shown in the Third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1976, in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 9, 17, 19, 21, 34, 37 to 39, 43, 44, 46, 48, 49, 52 to 54, 56, 57, 62, 66, 76, 81, 89, 92, 96 and 101."

The motion was adopted.

17:30 hrs.

APPROPRIATION BILL,* 1978

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): On behalf of Shri H. M. Patel, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the consolidated Fund of India to meet the amounts spent on certain

services during the financial year ended on the 31st day of March, 1976, in excess of the amounts granted for those services and for that year.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1976, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI SATISH AGRAWAL: I introduce† the Bill.

PROF. P. G. MAVALANKAR (Gandhinagar): Are you applying guillotine at this stage?

MR. SPEAKER: No, no, we are not applying. I asked you whether anybody wanted to speak; nobody was there.

PROF. P. G. MAVALANKAR: It is 10 minutes to six.

MR. SPEAKER: Ten minutes to six.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): It is nobody's fault. Hon. Members have not read it.

MR. SPEAKER: The Minister will move for consideration.

(Interruptions)

SHRI SATISH AGRAWAL: I only introduced the Bill. That is all.

MR. SPEAKER: Ten minutes are there.

PROF. P. G. MAVALANKAR: Now we are about to adjourn. The House is going to be adjourned in a couple of minutes, and crores of rupees are being passed without any opportunity for a discussion. (Interruptions) I want to speak.

SHRI RAVINDRA VARMA: If he wants to speak, he can speak.

*Published in Gazette of India Extraordinary, Part II, section 2 dated 20-3-78.

†Introduced with the recommendation of the President.

SHRI K. S. CHAVDA (Patan): If the hon. Member wants to speak, he can speak, Sir.

MR. SPEAKER: No, no; when we take it up for consideration, you want to speak before or after?

PROF. P. G. MAVALANKAR: How can I start unless it is put for consideration?

MR. SPEAKER: Let him move for consideration.

SHRI SATISH AGRAWAL: I beg to move *:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1976, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1976, in excess of the amounts granted for those services and for that year, be taken into consideration."

Shri Mavalankar.

PROF. P. G. MAVALANKAR: Mr. Speaker, I am grateful to you for permitting to speak on this. Obviously, I can only speak very briefly. My first point is that the Minister should really explain and not merely say that all the explanations are given in the memorandum, etc. He must really take the House into confidence and explain to us as to why and for what purposes extra expenditure was incurred. That is point No. 1. I do not merely want him to say: go and read for yourself the memorandum and sit down. Do not take the House into that situation. That is my first point.

Secondly, a number of Ministries are included in these demands and I find that the Ministry of Agriculture and perhaps the Ministry of Communications are also included in this. I hope I am right in saying that the Ministry of Agriculture and the Ministry of Communications are included in this. Now the latter, that is the Ministry of Communications is not going to be discussed at all in this House during the

programme of the Demands for Grants for various Ministries. So, we are losing ends at both points. We do not get time to discuss the regular demands of the Ministry of Communications and here we are asked to pass excess demands for the Ministry of Communications without even a discussion. I am only requesting you, Mr. Speaker, whether you think that it is fair to the House and to the Country that when normally so much time is correctly and purposefully given to discussion, and because when it comes at the figend and Members are not ready, therefore, every-thing is passed in terms of crores of rupees without any discussion! Therefore, I am requesting for your guidance and I should have sincerely thought that you would say that let us adjourn this discussion and meet tomorrow and then proceed further instead of hushing the whole thing through. Anyway, I cannot make that complaint. Now, I would like the Minister to tell us about the Ministry of Communications. What are the programmes of equipment of telephone and telecommunication machinery both for development of indigenous units and import of the machinery from outside and what is the expenditure involved in that when government is going progressively to decrease import of this equipment and depend more on indigenous production so that it will be a saving of foreign exchange plus additional advantage of having an equipment which is tested and found working not unsatisfactorily?

Secondly, the larger problem is this. I would only say that these are wild allegations because I have no facts to support. When contracts are entered into for foreign equipment, either a lot of scandalous things are allowed to be connived at, or this House and the whole country have no opportunity of inquiring into all those things. On that aspect of the matter also, I would like the Minister of Communications to tell us.

Finally, about irrigation and agriculture. I want the Government to tell us about this question of Narmada river water dispute. I know, the dispute is before the Tribunal and the hope is that this year, in 1978, the decision will come. But since Government are spending crores of rupees on agriculture, irrigation, etc., I want the Government to tell us what is its overall policy with regard to getting these disputes settled as expeditiously as possible, so that, with the settlement of the issues like the Narmada river water dispute, the States, as in this case Gujarat, Rajasthan, Madhya Pradesh and Maharashtra, can go ahead

* Moved with the recommendation of the President.

with projects for irrigation, and with greater irrigation facilities, more crops can be grown and other things can be improved; the damages by floods can be eliminated if not completely, then at least substantially, and then the overall agriculture sector of this country can be strengthened. I would like the Government to tell us that they will not spend any more time on this and see to it that this Narmada river water dispute is settled expeditiously, and I would also ask further whether the Government will go into the question of having some kind of a standing machinery for settling inter-State disputes—disputes between one State and another—, whether Government will have a kind of permanent machinery and not have only *ad hoc* decisions....

MR. SPEAKER : Strictly, it has nothing to do with this. These are Demands for Excess Grants. The point that you are raising can be raised when the Agriculture Ministry is discussed.

PROF. P. G. MAVALANKAR : I am only making this request, Sir. If such disputes arise between two or more than two States, why not have some kind of a permanent machinery of a judicial nature which will go into such questions as expeditiously as possible and as justly as possible and settle the disputes in the interest of the whole nation? This is my request, Sir.

SHRI VAYALAR RAVI (Chiraynkil): It is very amusing that the Demands for Excess Grants are tried to be rushed through without proper discussion. I can

understand the difficulty of the Minister and the Members as well because we were not expecting these to come up today itself.

Here excess grants have been asked to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1976. Naturally, when this Appropriation Bill has come up asking for excess grants, we expect to have a proper explanation from the Minister, even from the present Minister. He cannot take an escapist attitude by saying that he was not the Minister then and that somebody else had done it. I find, on going through the whole Demands, that many Ministries have been covered. I would, first, take up the Ministry of Finance itself and tell them how, when they want excess grants, they are losing the money. On 7th August, 1977, the Enforcement Directorate conducted a raid in Malakkara in Kerala. They seized Rs. 1.1 million from this Ashram and deposited it with the Income-tax authorities in Kerala. This Ashram in full of foreigners, Foreigners come, stay there and go.

MR. SPEAKER : How long are you likely to take ?

SHRI VAYALAR RAVI : About ten minutes.

MR. SPEAKER : The House stands adjourned till 11 o'clock tomorrow.

18 or hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 21, 1978/Phalgun 30, 1899 (Saka).